### GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

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#### **LOK SABHA**

**UNSTARRED QUESTION NO. 2856** 

TO BE ANSWERED ON WEDNESDAY, THE 11th March, 2020

Special Court to deal with Crime against Women

2856. SH. RAJAAMARESHWARA NAIK:

DR. JAYANTA KUMAR ROY:

SHRIMATI SANGEETA KUMARI SINGH DEO;

SH. BHOLA SINGH:

SH.VINOD KUMAR SONKAR:

DR. SUKANTA MAJUMDAR

Will the Minister of LAW AND JUSTICE be pleased to state :

- (a) whether the Special courts dealing with the crimes against children and women are functioning in the country and if so, the details thereof;
- (b) the number of such courts including number of cases pending/disposed of by these courts during the last three years, State-wise;
- (c) whether the Government proposes to set up dedicated courts to deal with cases of crimes against women;
- (d) if so, the details and the present status thereof;
- (e) whether the Government also intends to appoint women judges/prosecutors in such courts and if so, the details thereof; and
- (f) the other steps being taken by the Government in this regard?

#### **ANSWER**

MINISTER OF LAW & JUSTICE, COMMUNICATIONS, ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

- (a) & (b): Setting up of subordinate courts including special courts come within the domain of State Governments in consultation with respective High Courts. The proposal of Union of India for setting up of 1800 Fast Track Courts (FTCs) during 2015-20 had been endorsed by the 14<sup>th</sup> Finance Commission for dealing specific nature cases related to heinous nature, Women, Children, Senior Citizen etc and Civil Cases pending for five years. There are 828 numbers of such Fast Track Courts functioning in the country as on 31-12-2019 as per information received from High Courts.
  - The State-wise details of functional FTCs for the last three years is placed at Annexure.
- (c) to (e): In furtherance to The Criminal Law (Amendment) Act, 2018, Government has finalized a Scheme for setting up of 1023 Fast Track Special Courts (FTSCs) across the country for expeditious trial and disposal of pending cases pertaining to Rape and Prevention of Children from Sexual Offences (POCSO) Act, 2012, in a time-bound manner under Centrally Sponsored Scheme. So far, after receipt of consent from 27 States/UTs, Central share of Funds amounting to Rs.99.43125 Cr has been released to these 27 States/UTs for setting up of 649 numbers of FTSCs including 363 exclusive POCSO courts. The Scheme of FTSC does not envisage appointment of women judges/prosecutors in such courts.
  - (f): Government has taken many other steps. The Criminal Law (Amendment) Act, 2018 was enacted to prescribe even more stringent penal provisions including death penalty for rape of girl child below 12 years and completion of investigation and trials within 2 months each; Emergency Response Support System; use of technology to aid smart policing and safety management; Safe city projects; launching of online analytic tools like the "National Data Base on Sexual Offenders" (NDSO); "Investigation

Tracking System for Sexual Offences", strengthening DNA analysis units in Central and State Forensic Science Laboratories, notification of guidelines for collection of forensic evidence in sexual assault cases and the standard composition in a sexual assault evidence collection kit; setting up of women Helpdesk in Police Stations in States/UTs and 'Anti-Human Trafficking Units'

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## THE LOK SABHA UNSTARRED QUESTION NO. 2856 TO BE ANSWERED ON 11.03.2020

# STATUS OF STATE-WISE NO. OF FUNCTIONAL FAST TRACK COURTS, CASES DISPOSED DURING LAST THREE YEARS AND CASES PENDING AS ON 31.12.2019.

Sl.	Name of	No. of	Cases	Cases	Cases	Cases
No	the	<b>FTCs</b>	dispose	dispose	disposed of	pending in
	State/UT	functio	d off in	d off in	in FTCs	FTCs
		nal	<b>FTCs</b>	<b>FTCs</b>	during 2019	(as on
		(as on	during	during	(upto31.12.	31.12.2019)
		31.12	2017	2018	2019)	ŕ
		2019)				
1.	Andhra	21	2615	2504	2679	6763
	Pradesh					
2.	Assam	19	2990	2314	5689	8108
3.	Maharashtr	91	35046	32807	98173	107491
	a					
4.	West	88	15482	16358	15527	49723
	Bengal &					
	Andaman					
	and Nicobar					
5.	Chhattisgar	38	3840	3862	4522	6882
	h					
6.	Manipur	04	675 during last 3		214	210
			yrs			
7.	Bihar	57	5889	11525	7212	20774
8.	Delhi	10	1487	1559	1301	4210
9.	Haryana	06	-	166	3233	924
10.	Sikkim	01	03	09	23	6
11.	Tripura	11	897 during last		412	937
			three years			
12.	Uttar	368	456477 cases		318989	405127
	Pradesh		disposed of during			
			2017&2018			
13	Mizoram	02			276	154
14	Jammu &	05			47	876
	Kashmir					
15	Tamilnadu	74			11841	6036

16	Telangana	29		6996	9950
17	Uttarakhan	4	-	83	567
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